

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

II - Reminder

To

The Principal District & Sessions Judge,
Jammu, Ramban, Doda, Rajouri, Srinagar,
Budgam, Ganderbal, Anantnag, Pulwama,
Kulgam, Kupwara, Baramulla, Bandipora, and Shopian

NO:- 51899-13/S/S Dated :- 14-1-2019

Subject :- Awaiting Information relating to Summary Cases (Section 260 CrPC and Petty Offences as defined under Section 206 of CrPC), Cases relating to ' Forfeiture of Bail Bonds"(Section 446/446A of CrPC) and Cases related to Recovery of fine u/s 421 CrPC .

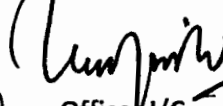
Sir,

Kindly refer to this office letters NO:- **51200-23/Sts dt:- 07.01.2019** and **51454-79 dt:- 09.01.2019** on the subject cited above, the requisite information is still awaited .

In this connection, it is once again request to kindly expedite the matter and transmit the same to this office by or before **16.01.2019** positively as the Apex Court is pressing hard for the same enabling us to communicate the requisite information to the concerned authority .

Matter may be treated as most urgent,

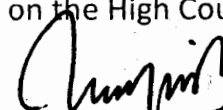
Yours faithfully,


Office I/C 14/1/2019
Statistical Section

NO:- 51914/S/S Dt:- 14-1-2019

Copy to the:-

Incharge NIC High Court of J&k, Jammu for uploading the same on the High Court web site .


Office I/C 14/1/2019
Statistical Section